

FIR No. 104/16
PS Hari Nagar
U/s 104/16
State Vs. Rakesh

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application u/s 437 Cr.P.C. moved on behalf of accused Rakesh.

Present : Ld. APP for the State through VC.

Sh. Manak Chand, Id. Counsel for accused.

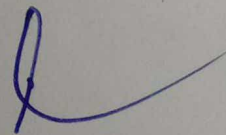
Court is convened physically in view of the circular dated 30.08.2020.

Reply received to the bail application perused.

Copy supplied.

During course of arguments, it is submitted that the accused is willing to settle the matter without prejudice to his rights.

Let notice be issued to the complainant through IO to either appear in person or join the proceedings through VC on 01.10.2020.



(Babita Puniya)
MM-06/W/Delhi
28.09.2020

Issued

FIR No. 876/20
PS Hari Nagar
U/s 379/411 IPC
State Vs. Suresh
01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Ld. counsel for accused.

Reply filed by the IO perused.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Suresh.

It is submitted on behalf of accused that he is in custody since 28.09.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the fact that the recovery has already been effected and accused has no previous conviction record, he is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 023723/2020
PS Hari Nagar
U/s 379 IPC

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Ld. Counsel for the applicant through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL9S-BX-1446** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL9S-BX-1446** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

However, the rightful owner/registered owner is directed not to dispose of the **vehicle** without prior permission of the court.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

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Date:
2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

Received
Original
Amit Kishan
99100860506
c/10/2020

FIR No. 437/2020
PS MUNDKA
U/s 33 Delhi Excise Act.

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application seeking release of jamatalashi articles moved on behalf of accused.

Present : None for State.

Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

Reply filed by IO perused.

Let the jamatalashi articles be released to the applicant/accused as per personal search memo and as per rules.

Application stands disposed of. Copy dasti.

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by BABITA
PUNIYA
Date:
2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

Keep copy
Nishant
11/10/20

FIR No. 177/19
PS MUNDKA
U/s 379 IPC

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Applicant in person.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **Mobile make Vivo S1 Pro** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the mobile is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **Mobile make Vivo S1 Pro** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let mobile be released to the rightful owner after preparing detailed panchnama; taking photographs of the mobile; valuation report; a security bond etc.

The photographs of the mobile should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

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Date:
2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

1/11/2020

FIR No. 137/19
PS Hari Nagar
New No. 3469/19

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Sh. Pawan Jain, Id. Counsel for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for final arguments on 15.10.2020.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 19/14
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

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BABITA
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2020.10.01
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FIR No. 20/2020
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on 09.10.2020 through VC failing which adverse order shall be passed against him.

Put up for SOD/committal proceedings on the said date.

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2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 62/17
PS Hari Nagar
New No. 5791/17

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 00093/17
PS Hari Nagar
New No. 6118/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 00093/17
PS Hari Nagar
New No. 6118/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 104/16
PS Hari Nagar
U/s 420/34 IPC
State Vs. Rakesh

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Sh. Mna Chand, Id. Counsel for accused.

Complainant through VC.

Court is convened through VC (CISCO Webex).

Parties seek time to deplore the possibility of settlement and request for physical hearing.

At joint request, put up the matter on 05.10.2020.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 176/16
PS Hari Nagar
New No. 1730/17

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Accused in person.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 06.02.2021.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 194/19
PS **MUNDKA**
New No. 7792/19

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 06.02.2021.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 194/19
PS **MUNDKA**
New No. 7792/19

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 06.02.2021.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 195/18
PS MUNDKA
New No. 10108/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 203/17
PS MUNDKA
New No. 6036/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 266/17
PS MUNDKA
New No. 3071/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 266/17
PS **MUNDKA**
New No. 3071/18

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 307/20
PS MUNDKA

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Both accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused persons on 15.10.2020 through VC failing which adverse order shall be passed against him.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 312/2020
PS MUNDKA

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on 15.10.2020 through VC failing which adverse order shall be passed against him.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 363/14
PS MUNDKA
New No. 3740/19

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Let order dated 22.01.2020 be complied with afresh for
06.02.2021.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 431/2020
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on 15.10.2020 through VC failing which adverse order shall be passed against him.

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BABITA
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Date:
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 441/2020
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on 15.10.2020 through VC failing which adverse order shall be passed against him.

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(Babita Punia)
MM-06/W/Delhi
01.10.2020

FIR No. 465/11
PS Hari Nagar
New No. 66803/16

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

BABITA
PUNIYA

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BABITA
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Date:
2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 484/18
PS Hari Nagar
New No. 1060/19

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

Accused Vivek produced from JC.

None for rest accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 29.10.2020.

Rehnumai on 15.10.2020.

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BABITA
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2020.10.01
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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 552/14
PS MUNDKA
New No. 5949/17

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
01.10.2020

FIR No. 1388/14
PS Hari Nagar
New No. 68176/16

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 06.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

BABITA
PUNIYA

(Babita Puniya)
MM-06/W/Delhi
01.10.2020

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signed by
BABITA
PUNIYA
Date:
2020.10.01
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FIR No. 1443/15
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 19.11.2020.

BABITA
PUNIYA

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BABITA
PUNIYA
Date:
2020.10.01
18:35:17
+0530

(Babita Puniya)
MM-06/W/Delhi
01.10.2020

C.C. No. 4103/18
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. Rajesh Kumar, Id. Counsel for the complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for further proceedings on 05.11.2020.

BABITA
PUNIYA
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BABITA
PUNIYA
Date:
2020.10.01
18:34:02
+0530

(Babita Puniya)
MM-06/W/Delhi
01.10.2020

C.C. No. 5003/18
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on application u/s 156(3) Cr.P.C. on

06.02.2021.

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BABITA
PUNIYA
Date:
2020.10.01
18:16:00
+0530
(Babita Puniya)
MM-06/W/Delhi
01.10.2020

E-FIR No. 012103/2020

PS MUNDKA

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on 15.10.2020 through VC failing which adverse order shall be passed against him.

BABITA
PUNIYA

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BABITA
PUNIYA
Date:
2020.10.01
18:34:30
+0530

(Babita Puniya)
MM-06/W/Delhi
01.10.2020

C.C. No. 17006/16
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. M.S. Ahluwalia, Id. Counsel for the complainant through VC.
Sh. Rishi Bhardwaj, Id. Counsel for accused persons through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for the purpose fixed on 17.10.2020.

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BABITA
PUNIYA
Date
2020.10.01
16:26:33
+05:30

(Babita Puniya)
MM-06/W/Delhi
01.10.2020

C.C. No. 2552/20
PS Hari Nagar

01.10.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no. 417/RG/DHC/2020 dated 27.08.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

ATR not received.

Let the same be called for 26.10.2020.

BABITA
PUNIYA

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BABITA
PUNIYA
Date:
2020.10.01
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+0530

(Babita Puniya)
MM-06/W/Delhi
01.10.2020